

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4529
ANSWERED ON:19.12.2014
CHILD LABOUR IN SPECIAL ECONOMIC ZONES
Usendi Shri Vikram

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Export Promotion Council has formulated any perspective plan for the eradication of child labour in Special Economic Zones; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) & (b): The Special Economic Zones (SEZs) Act, 2005 envisages that the Central Government shall have no authority to relax any law relating to the welfare of the labour in the SEZs. All existing Labour laws are applicable in SEZs.